

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.813 OF 2007
ALLAHABAD THIS THE 14TH DAY OF AUGUST 2007

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN

HON'BLE MR. K.S. MENON, MEMBER-A

1. Kamlesh, aged about 20 years,
Daughter of Radhey Shyam, Resident of Village-
Khera Bhagaour, Post-Mankhenda,
District-Agra.
2. Jayant Dey, Aged about 18 years,
Son of Dipankar Dey, Resident of
77, Ved Nagar Colony, Deori Road,
Agra.

.Applicants

By Advocate : Shri M. K. Upadhyay

Versus

1. Union of India,
through its Secretary,
Ministry of Defence,
New Delhi.
2. Commandant, Central Ordnance Depot, Agra.
3. Selection Committee, Central Ordnance Depot,
Agra.

.Respondents

By Advocate : Shri S. Singh

ORDER

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN

The applicants have prayed:-

- "I) to quash the selection process for the post of Store Keeper in pursuance of advertisement dated 10th/16th, November,2006 published in Employment Collection Weekly News Paper held on 23rd May 2007 and result dated 1st August 2007 be also declared illegal.
- ii) to the respondents further directed to hold fresh written test and interview for the post of Store Keeper as per fair procedure.
- iii) To direct the respondents to ensure fair procedure to be adopted in the examination of Store Keeper by fair means none of them may have any advantage either of masscopying or by fore knowledge of question paper or otherwise.

- iv) To issue any other direction which this Tribunal may deem fit and proper in the circumstances of the case.
- v) Award the cost of the original application to the applicant."

2. This much is admitted that they appeared in the written examination, held in March 2007. Shri M. K. Upadhyay says that both these applicants were called for interview on the basis of their success in the written examination. Both these persons appeared in the interview.

3. Now they say that serious irregularities were committed in Written Examination and without declaring the final result, the respondents are going to make appointment. Shri M. K. Upadhyay was not able to satisfy us on the point if great irregularity or illegality was committed in conducting the Written Examination in March 2007, then why the applicants chose to come to this Tribunal, after the holding of Vive voce, a step subsequent to the written examination. It appears to us, knowing that they have not been selected, they are coming to challenge the selection, in which they participated. They cannot do so now on the grounds stated in OA. So OA is dismissed as not admitted.

3. There shall be no order as to costs.

[Signature]
Member-A 14/8/07

[Signature]
14.8.07
Vice-Chairman